

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**Review I.A.No.1 of 2011 (Review WPMP.No.35461 of 2011) in
W.P.No.19272 of 2006**

Between:

Sri D. Bheemaiah, S/o. Sri D.Tirupathaiah, aged about 68 years, Occ: Agriculture, R/o. 2-2-313/1, Amberpet, Hyderabad.

...REVIEW PETITIONER

AND

1. **State of Telangana**, rep. by its Secretary, (Revenue) Secretariat Buildings, Saifabad, Hyderabad.
2. The District Collector, Ranga Reddy District, Lakdikapul, Hyderabad.
3. The Hyderabad **Metropolitan** Development Authority, rep. by its Land Acquisition Officer, **Block-A, District Commercial Complex, Tarnaka, Hyderabad.**
4. The Mandal Revenue Officer, Uppal Mandal, Ranga Reddy District.

RR 1 & 3 C.T is amended as per C.O. dt. 26/11/2014 in WPMP.No.41740/14

...RESPONDENTS

Petition under Section 114 of CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to allow the Review Petition by recalling the order dated 28-02-2011 passed in WP No. 19272 of 2006 consequently restore the Writ Petition.

This petition coming on for hearing, upon perusing the petition and Memorandum of grounds filed in support thereof and upon reading the Order dated 28.02.2011 in W.P.No.19272 of 2006 and upon hearing the arguments of **SRI D.RAMAKRISHNA**, Counsel for the Review Petitioner and **GP FOR LAND ACQUISITION**, appearing for Respondent No.1, 2 & 4, and **M/s. D.MADHAVI, SC**

FOR HMDA, appearing for Respondent No.3, the Court made the following:
ORDER

Mr. D.Ramakrishna, learned counsel for the petitioner

Ms. D.Madhavi, learned Standing Counsel for Hyderabad Metropolitan

Development Authority for respondent No.3.

Heard on I.A.No.1 of 2011, an application seeking to restoration of the writ petition namely W.P.No.19272 of 2006.

For the reasons assigned in the application, duly supported by an affidavit, order dated 28.02.2011, is hereby recalled and W.P.No.19272 of 2006 is restored to file.

Accordingly, Review I.A.No.1 of 2011 is allowed.

//TRUE COPY//

SD/- N.SRIHARI
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Secretary, (Revenue) Secretariat Buildings, Saifabad, Hyderabad, State of Telangana.
2. The District Collector, Ranga Reddy District, Lakdikapul, Hyderabad.
3. The Land Acquisition Officer, Hyderabad Metropolitan Development Authority, Block-A, District Commercial Complex, Tarnaka, Hyderabad.
4. The Mandal Revenue Officer, Uppal Mandal, Ranga Reddy District.
5. One CC to SRI D.RAMAKRISHNA, Advocate [OPUC]
6. One CC to M/s. D.MADHAVI, SC FOR HMDA [OPUC]
7. Two CCs to GP FOR LAND ACQUISITION, High Court for the State of Telangana at Hyderabad [OUT]

BSR

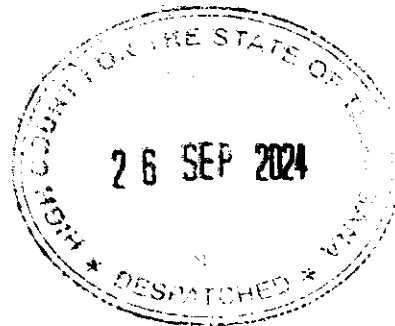


HIGH COURT

DATED: 23/08/2024

ORDER

Review I.A.No.1 of 2011 (Review WPMP.No.35461 of 2011) in W.P.No.19272 of 2006



**ALLOWING THE I.A. &
W.P. IS RESTORED TO FILE**

9 NLW
23/9/23